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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 839/(MAH)/2017
M.A. No. 162/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES: Shirdi Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mr. Nitin Thakker for 3m financial		
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~~Edelweiss~~ Asset Reconstruction Co Pvt Ltd
i/b v. Dashpande & Co., secured creditor

2.	Mr. Meenakshi Mhapankar i/b.		
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v. Dashpande & Co for secured creditor
for Edelweiss Asset Reconstruction Co. Ltd.

3.	CA Bhavendra Jain	Resolution Professional (Applicant)	
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ORDER

MA 162/2017 IN CP No. 839/I&BP/NCLT/MB/MAH/2017

For further hearing from a Senior Counsel Mr. Nitin Thacker on Notification
dated 23.11.2017 passed by Govt. of India, this matter is reserved for Orders on
4.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)